

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/7055 1A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The Deputy Registrar (Admn.)
Gauhati High Court
Itanagar Permanent Bench, Yupia

Dated Guwahati, the th 29 July, 2023

Sub:- **Permission to avail LTC.**

Ref:- Your Letter No. HC(IB)17/2013/4230-32 dated 18.07.2023

Sir,

With reference to the above, I am directed to inform you that Shri Damge Niri, CJM-cum-Civil Judge (Sr. Divn.), Ziro, Lower Subansiri, A.P has been accorded permission to avail Leave Travel Concession (LTC) for the block period of 2022-2025 as prayed for, to visit Chennai, along with his wife, two children and other dependent family members w.e.f 16.08.2023 to 23.08.2023, by the shortest possible route, as per existing Rules.

Shri Niri may be informed accordingly.

Thanking you,

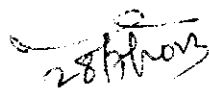
Yours faithfully

Sd/-

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/7056-7059 1A, dated 29/07/23
Copy to:-

1. The Principal Accountant General, Arunachal Pradesh, Itanagar, for information.
2. Shri Damge Niri, CJM-cum-Civil Judge (Sr. Divn.), Ziro, Lower Subansiri, A.P, in reference to his letter dated 17.07.2023.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)

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